ITEM NO.38 Court 10 (Video Conferencing) SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 259/2021

IRSHAD Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and IA No.68695/2021-GRANT OF BAIL and IA No.68696/2021-EXEMPTION FROM FILING O.T. and IA No.68697/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date: 28-06-2021 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE NAVIN SINHA HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Ronak Karanpuria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner seeks pre-mature release on the submission that he has completed 13 years of actual custody and 14 years 6 months with remission in a conviction under Sections 302/149, IPC. It is submitted that he is 75 years of age and suffers from paralysis hindering daily activities. The Senior Superintendent of Police and District Magistrate has, therefore, recommended his release. It still awaits decision by the State Government.

We dispose of this writ petition with a direction to the authorities concerned to take final decision on the recommendation

seeking pre-mature release of the petitioner within a period of four weeks from today. The writ petition stands disposed of.

Pending application(s) shall also stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)